

# **HIGH COURT OF MADHYA PRADESH**

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MCRC No.1417/21

**MCRC No.1417/2021**

*(Kailash Vs. State of M.P.)*

**Indore, Dated : 13.1.2021**

Ms. Pallavi Khare, learned counsel for the applicant is present in person through Video Conferencing.

Shri Soumil Ekadi, learned Public Prosecutor for the non applicant – State is present in person through Video Conferencing.

Heard through video conferencing. Perused the case diary.

This is an application under Section 439 of Cr.P.C. for grant of bail.

Applicant – Kailash S/o Inder Singh is implicated in Crime No.318/2020 registered at Police Station – Kalipith, Piplodi, District Rajgarh for the offence punishable under Sections 376, 506, 341 of the IPC and he is in custody since 14.10.2020.

After arguing at length, learned counsel for the applicant seeks permission to withdraw this bail application.

Prayer is allowed.

M.Cr.C. No.1417/2021 is dismissed as withdrawn.

**(Shailendra Shukla)**  
**Judge**

trilok/-